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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P (IB).No. 344/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31<sup>st</sup> July, 2017, 10.30 A.M

Name of the Company	Duncan Industries Ltd And Kanwar Prem Charak		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. INDRAJEET DASGUPTA Petitioner Indrajit Dasgupta  
31/7/17
1. RISHAV BANERJEE, ADV Respondent Rishav Banerjee  
31/7/17

31.07.2017 – C.P. (IB) No. 344 / KB / 2017 – Duncan Industries Ltd. and Kanwar Prem Charak.

ORDER

Ld. Lawyer on behalf of the Operational Creditor as well as Corporate Debtor is present.

The Ld. Lawyer appeared on behalf of the Corporate Debtor has raised objection with regard to the maintainability of the instant petition.

On perusal of the record, it is found that the petition was filed on 31.05.2017 under defect but then even the said petition is registered and no notice was given to the Petitioner / Operational Creditor from the registry to rectify the defects as such Operational Creditor could not rectify the same and the matter is listed for hearing. The said defect came to the knowledge of the Operational Creditor only today as such he prayed for short time to rectify the defects as also Provision of the I.B.C. provide 7 days time to rectify the defects on coming to the knowledge.

Order is fixed on 07.08.2017.



(MANORAMA KUMARI)  
MEMBER (J)